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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 567/94 199
XXXXXX

DATE OF DECISION 11.7.1994

Smt. Girjabai G. Markam Applicant(s)

Versus

Union of India & Ors. Respondent(s)

1. Whether it be referred to the Reporter or not ? NO
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? NO

MEMBER
XXXXXX


M.S. Deshpande
VICE CHAIRMAN

mbm:

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.
PRESCOT ROAD, BOMBAY-1
CAMP: NAGPUR

O.A. No. 567/94

Smt. Girjabai W/o. Govind Markam ..Applicant

V/s.

Union of India & Ors. ..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.

APPEARANCE:

Mr. B. Lahiri
counsel for the applicant

Mr. R.P. Darda
counsel for the respondents

ORAL JUDGMENT: DATED: 11.7.1994
(Per: M.S.Deshpande, Vice Chairman)

The only ground on which the application dated 7.12.1990 was rejected was that ^{the applicant} she did not have the requisite educational qualifications for the Group D post. The learned counsel for the applicant referred to the Government of India, Ministry of Defence letter dated 26.2.1990 addressed to the General Managers wherein exception has been made in case of widows and in their case the educational qualifications can be relaxed provided the job in question can be executed by the lesser qualified appointee. The applicant would not be covered by letter dated 26.2.90 as her husband is living. Shri Lahiri, learned counsel for the applicant, drew our attention to O.M. No.12/5/90-CS.II dated 29.8.1993 issued by the Government of India, Department of Personnel & Training, page 53 of General Section of ASLJ, 1994(1) which says that the staff side has also suggested that the request for compassionate appointment consequent to death or retirement on medical grounds of Group D staff may be

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considered with greater sympathy. There is no reference to the educational qualifications as laid down in the instant case. Therefore, the applicant will not be entitled to any relief and the application is dismissed.

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(M.S. Deshpande)
Vice Chairman

trk

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

R.P. NO. 92/94 IN OA NO.567/94

Smt. Girijabai Govind Markam ..Applicant
V/s

Union of India & Another ..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, Vice Chairman

TRIBUNALS ORDER:
(Per: M.S. Deshpande, Vice Chairman)

DATED: 5.8.94

This application is in respect of the order passed on 11.7.1994 in OA No. 567/94 rejecting application for compassionate appointment. The point raised by the Review Application was considered at the time of hearing of the application. There is no such error which can be a ground for review.

Review Application No. 92/94 is dismissed.

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(M.S. Deshpande)
Vice Chairman